

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD.

O.A.No.797/96.

Date of Judgement : 22.7.1996.

Between

G.Pallayya .. Applicant

And

1. The Sub Divl. Officer,
Telecommunications,
Tanuku.

2. The Telecom. District
Manager,
Eluru.

3. The Chief General Manager,
Telecommunications,
A.P.Circle,
Hyderabad. .. Respondents

Counsel for the Applicant .. Shri K.Venkateswara Rao

Counsel for the Respondents.. Shri K.Ramulu
CGSC

C O R A M

Hon'ble Shri Justice M.G.Chaudhari : Vice-Chairman

Hon'ble Shri H.Rajendra Prasad : Member(A)~~mp~~

Judgement

(Oral Order as per Hon'ble Shri Justice M.G.Chaudhari,
Vice-Chairman)

The applicant was engaged as Casual Mazdoor from 1.11.86
to 31.3.87. He now seeks a direction to the respondents
to re-engage him.

2. We see no legal ground to give that direction.

However, a grievance is made that the application dated
13.1.95 of the applicant made to the Telecom. District
Manager, Eluru has not been replied. We are of the opinion
that it is desirable that the said authority considers
the request in the light of prevailing rules and suitably
reply the applicant so that he knows his position finally.

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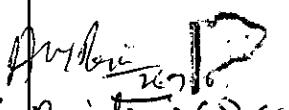
3. Hence, with a direction to the Telecom. District Manager, Eluru to consider the application dt. 13.1.95 and to reply the applicant the O.A. is disposed of.


(H. Rajendra Prasad)
Member (A).


(M.G. Chaudhari)
Vice-Chairman.

Dated: 22.7.1996.
Dictated in Open Court.

br.


Deputy Registrar (S)cc

O.A.797/96.

To

1. The Sub Divisional Officer,
Telecommunications, Tanuku.
2. The Telecom District Manager,
Eluru.
3. The Chief General Manager,
Telecommunications, A.P.Circle,
Hyderabad.
4. One copy to Mr. K.Venkateswar Rao, Advocate, CAT.Hyd.
5. One copy to Mr.K.Ramulu Addl.CGSC.CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy.

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16/8/96

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE M.G.CHAUDHARI
VICE-CHAIRMAN

AND

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

Dated: 22-7-1996

ORDER/JUDGMENT

M.A./R.A/C.A.No.

in

O.A.No. 55/96 797/96

T.A.No. (W.P.)

Admitted and Interim Directions
issued.

Allowed.

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm

12 AUG 1996

केन्द्रीय प्रशासनिक अंधिकरण
Central Administrative Tribunal
प्रेषण/DESPATCH
12 AUG 1996
हैदराबाद धारामीदु
HYDERABAD BENCH